

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1377
TO BE ANSWERED ON 01.07.2019**

HONORARIUM/PENSION TO LABOURERS

†1377. SHRI SANJAY KAKA PATIL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has made or proposes to make a provision for giving any honorarium to the labourers of unorganised sector and implementing a pension scheme for them;**
- (b) if so, whether the Government has framed any rules in this regard; and**
- (c) the provisions made or proposed to be made by the Union Government for improving the financial condition of the labourers of organised and unorganised sectors?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Ministry of Labour and Employment is implementing the Pradhan Mantri Shram Yogi Maan-dhan w.e.f. 15th Feb, 2019. Under this scheme, minimum assured monthly pension of Rs. 3000/- will be provided to the eligible unorganised workers after attaining the age of 60 years. This scheme is based on the 50:50 basis where 50% monthly contribution is payable by the beneficiary and equal matching by the Central Government. The guidelines for Pradhan Mantri Shram Yogi Maan-dhan are also framed.

Contd..2/-

(c): In order to improve the social security including financial conditions for workers in the organised and unorganised sector, the Government is implementing various Acts and Schemes. The social security to the workers in the organized sector is provided mainly by five Acts, namely, the Employees' State Insurance Act, 1948, the Employees' Provident Funds & Miscellaneous Provisions Act, 1952, the Employee's Compensation Act, 1923, the Maternity Benefit Act, 1961 and the Payment of Gratuity Act, 1972. The social security benefits to the workers in the unorganised sector is provided mainly by the Unorganised Workers' Social Security Act, 2008. This Act stipulates welfare schemes in matters relating to life and disability cover, health and maternity benefits and old age protection to the unorganised workers.
